CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK,
ORDER SHEET
COURT NO. : 117/09/2019O.A./260/595/2019PITABASH PRADHAN
  -V/S-
D/O POSTITEM NO:19FOR APPLICANTS(S)   Adv. :Mr. G.K. Beheera

FOR RESPONDENTS(S) Adv.:Mr. A. Pradhan

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents. Ld. Counsel for the applicant submitted that the applicant was working as GDSBPM, Routi BO from 01.03.2002. He was originally selected as GDSMD, Routi Branch Post Office and presently serving as GDSBPM, Kumpapada Branch Post Office, in account with Jagannath Prasad, Ganjam with effect from 30.05.2017. He submitted that the representation filed by the applicant at Annexure-A/6 is pending before the respondent No.4/competent authority for consideration. He further submitted that his grievance will be addressed if the O.A. is disposed of at this stage giving a direction to the respondents for disposal of the representation which is pending before the competent authority within a stipulated time.

Ld. Counsel for the respondents submitted that the claim of the applicant is not maintainable.

In view of the above submissions, the O.A. is disposed of at this stage with a direction to the respondent No.4/competent authority to consider the representation dated 30.07.2019(Annexure-A/6) filed by the applicant and dispose of the same as per the provisions of law, if the representation is pending as on date and communicate the decision by a speaking order to the applicant within a period of three months from the date of a receipt of a copy of this order. It is made that that we have not expressed any opinion on the merit of the case.

Applicant will be at liberty to send copy of this order along with copy of paper books to Respondent No.4 for necessary action.

With the above observations the O.A. is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
kb	